



OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE (HQs.):
TIS HAZARI COURTS, DELHI.

ORDER

The following transfers & postings are hereby made, in official exigency, with immediate effect:-

Sl.No.	Name of Sr. PA/PA	From	To
1	Sh. Chandan Singh Chauhan (EC-23926925)	Sr PA in the Vacant Court, District Judge (Commercial Court)-01, North District Rohini Courts, Delhi	Sr PA in the Appellate Tribunal, Municipal Corporation of Delhi (in diverted capacity)
2	Ms. Romy Pandey (EC : 69078001)	PA in the Court of Sh. Sunil Gupta, Judge, Family Court- 02, South District, Saket Courts, New Delhi (In diverted capacity)	PA in the court of Sh. Lal Singh, District Judge (Commercial Court)-01 South-East District, Saket Courts New Delhi
3	Sh. Pulkit Talwar S/o Sh. Dheeraj Talwar	Sr.PA in the Court of Sh. Dinesh. Bhatt, Principal District & Sessions Judge- cum-Spl. Judge (PC Act) (CBI), Rouse Avenue Courts Complex, New Delhi	Sr PA in the Hon'ble High Court of Delhi, New Delhi (In diverted capacity)
4.	Ms Baby Sharma D/o Sh. Ram Gopal Sharma	PA in the court of Ms. Saloni Singh, ASJ (FTSC) (POCSO), West District, Tis Hazari Courts, Delhi	PA in the Hon'ble High Court of Delhi, New Delhi (In diverted capacity)

Note:-

1. The above-mentioned Personal Assistants are hereby stand relieved from their respective place of posting & further directed to join duty at their transferee stations forthwith.
2. Order in respect of Sh. Rouky Kumar Yadav, PA (EC-28518994), mentioned at Sl. No. 19 in Order bearing No.74123-300/Admn.-I(HQs)/T&P/2025 dated 04.10.2025 is hereby cancelled.
3. Non-compliance of the transfer & posting order / immediately proceeding on leave shall be considered deliberate insubordination and the officials shall be placed under suspension and disciplinary action shall be taken against the officials, as per rules.

Bansal
17.10.2025

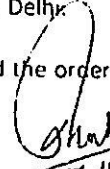
(VIRENDER KUMAR BANSAL)
Principal District & Sessions Judge (HQs), Delhi

No. 81190-81210 /Admn-I(HQs)/T&P/2025

Dated, Delhi the 17 OCT 2025

Copy forwarded for information and necessary action to:-

1. The Registrar, Hon'ble High Court of Delhi, New Delhi.
2. The Principal District & Sessions Judge, West/South-East/North District, Delhi/ New Delhi.
3. The Principal District & Sessions Judge-cum-Spl. Judge (PC Act) CBI, Rouse Avenue Court Complex, New Delhi.
4. The Principal Judge, Family Courts (HQs), Dwarka, New Delhi.
5. Appellate Tribunal, MCD, Delhi
6. The Officers and Officials concerned.
7. The Personal Office of the undersigned.
8. The Sr. Accounts Officer/Accounts Officer/AAO/DDO, Accounts Branch, Central/ West/South-East/North District, Delhi/ New Delhi.
9. The A.O (Judl.)/Branch in Charge, Administration Branch, Central/West/South-East/North District, Delhi/ New Delhi.
10. The Dealing Official, Personal File / Leave Seat Administration Branch I, Central, Tis Hazari Courts, Delhi
11. The Dealing Official, ACR Cell/ Computer Branch, Central, Tis Hazari Courts, Delhi.
12. The Dealing Official, R&I Branch to upload on the LAYERS.
13. Web-site Committee, Tis Hazari Courts, Delhi with the direction to upload the order on the "Employees Corner" (on website).


17.10.2025

Principal District & Sessions Judge (IIQs), Delhi